

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17357/2013

(Arising out of impugned final judgment and order dated 08-11-2012 in FA No.657/2012 passed by the National Consumers Disputes Redressal Commission, New Delhi)

H.K. SINGLA

Petitioner(s)

VERSUS

AVTAR SINGH SAINI & ANR.

Respondent(s)

WITH SLP(C) Nos.17360-17362/2013 & 17358-17359/2013 (XVII)

Date : 07-12-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Manoj Swarup,Adv.  
Ms. Lalita Kohli,AOR  
Mr. Abhishek Swarup,Adv.  
Mr. mahendra,Adv.  
for M/s. Manoj Swarup & Co.,AOR

For Respondent(s) Ms. Madhusmita Bora,AOR  
Mr. Pawan Kishore Singh,Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Leave granted.

Heard learned counsel for the parties.

Judgment reserved.

(Vidya Negi)  
Branch Officer

(Sarita Purohit)  
AR-cum-PS